

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-165/2014/1719/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Debasish Bhattacharjee,
Principal Judge, family Court,
Nalbari.

Dated Guwahati, the th 24 March, 2021.

Sub:- **Casual leave, Restricted holiday along with permission to leave station.**

Ref:- Your letter No. FC.NAL/08/2019/292 dtd. 22.03.2021.

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 30.03.2021 & 31.03.2021 and restricted holiday on 03.04.2021, along with station leave permission, with your official car, at your own cost, from the evening of 26.03.2021 till the morning of 05.04.2021. The Counsellor, Family Court, Nalbari will remain in charge of your Court and office in your absence.

Yours faithfully,

sdt-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-165/2014/1720/A, dated 24.3.2021
Copy to:

1. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)
Pata